

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/9335/2020

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

1. Noor Muhammad Sheikh, Aged 46 years,  
S/o Khazir Muhammad Sheikh, R/o Yore Khoshipora,  
Tehsil Doru, District Anantnag, Kashmir(Patwari)
2. Peer Nissar Ahmad, Aged 50 years,  
S/o Peer Ab.Gani, R/o Dooru, Anantnag Kashmir,  
(Girdawari Quanoongo).
3. Chaman Lal, Aged 56 years, S/o Shri Lt.  
Kashi Nath, R/o Mattapora, Dooru Anantnag,  
Kashmir, At present Qazigund (Office Quanoongo).

.....Applicant

(Advocate: Mr.P.S. Ahmad)

**Versus**

1. State of J&K through Commissioner/  
Secretary to Govt. Revenue Department.
2. Divisional Commissioner Kashmir Srinagar.
3. Deputy Commissioner, Anangnag.
4. Additional Deputy Commissioner, Anantnag.
5. Collector Land Acquisition (PWD) Assistant,  
Commissioner Revenue Anantnag.
6. Tehsildar Dooru.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, DAG)

**ORDER  
[ORAL]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

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Learned counsel for the applicant submits that the case has become infructuous.

2. In view of the submissions made by the learned counsel for the applicant, the TA is dismissed as become infructuous. No costs.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*